

No. 157/XXXVI(3)/2023/15(1)/2023

Dated Dehradun, April 25, 2023

NOTIFICATION

Miscellaneous

In pursuance of the provisions of Clause (3) of Article 348 of the Constitution of India, the Governor is pleased to order the publication of the following English translation of 'The Government Grants Act, 1895 (Uttarakhand Amendment) Act, 2023' (Act No. 12 of 2023).

As passed by the Uttarakhand Legislative Assembly and assented to by the Governor on 20th April, 2023.

THE GOVERNMENT GRANTS ACT, 1895
(UTTARAKHAND AMENDMENT) ACT, 2023
(Uttarakhand Act No. 12 Of 2023)

AN

ACT

Further to amend The Government Grants Act, 1895 (Act No. 15 of 1895) in the context of the State of Uttarakhand,

Be it enacted by Uttarakhand State Legislative Assembly in the Seventy fourth year of the Republic of India as follows-

Short title, extent and commencement 1. (1) This Act may be called The Government Grants Act, 1895 (Uttarakhand Amendment) Act, 2023.

(2) It shall extends to the whole of State of Uttarakhand.

(3) It shall come into force at once.

Amendment of section 3 2. The Government Grants Act, 1895 (U.P. Amendment) Act, 1960 (Act No. 15 of 1895) (hereinafter referred to as principal Act), after section 3 of the Act, the following explanation (a) and (b) shall be inserted, namely:-

“Explanation (a) Such lessees shall be deemed to be valid lessees, means that, the leases of such lessees shall be legally valid, who came to India before the year 1971 from eastern Pakistan (present Bangladesh), within the limits of District Udham Singh Nagar and whose the land allotted under the Rehabilitation Scheme of Government of India prior form 1980 on lease by District Rehabilitation office Bareilly and District Rehabilitation office, Rudrapur (formerly District Nainital) present District Udham Singh Nagar under section 3 of the principal Act, shall be valid for agriculture within the territorial jurisdiction of, for the time being, District Nainital (present District Udham Singh Nagar) within the Rehabilitation Scheme of the Government of India and and such person who have complied other conditions prescribed by the State Government.”

“Explanation (b) Such lessees shall be deemed to be valid lessees, means that, the leases of such lessees, who came to India before the year 1971 from eastern Pakistan (present Bangladesh), within the limits of District Udham Singh Nagar and whose the land allotted under the Rehabilitation Scheme of Government of India prior form 1980 on lease by District Rehabilitation office Bareilly and District Rehabilitation office, Rudrapur (formerly District Nainital) present District Udham Singh Nagar under section 3 of the principal Act, shall be valid for agriculture within the territorial jurisdiction of, for the time being, District Nainital (present District Udham Singh, Nagar) within the Rehabilitation Scheme of the Government of India and who is owner of this land by obtaining possession, before 09.01.2000 from other persons with the consent of original lease holders and who have deposited value of estimated possessed land on the basis of, time being circle rate of the year 2013 and such person who have complied other conditions prescribed by the State Government.”

Validation

3. The amendments made in the principal Act by Section 2 of this Act shall be deemed to have been made from 27.01.2014 and accordingly, notwithstanding anything done or purporting to have been taken under the principal Act on or after the said date and before the commencement of this Act, shall for all purposes be in force as valid and effective.

By Order,

SHAHANSHAH MUHAMMAD DILBER DANISH,
Secretary.